HIGH COURT OF MEGHALAYA SHILLONG

STANDING ORDER NO.26

No. HCM.III/16/2014-18/Judl./41

Dated Shillong the 30th Jan, 2024

In view of the Standard Operating Procedure for preparing Accessible Court Documents by the E-Committee, Supreme Court of India, 2022 prescribing avoidance of use of watermarks, Standing Order No.24 dated 30.08.2018 of this Registry is hereby recalled with immediate effect.

Further, all other procedures prescribed in the said SOP shall be strictly

complied with.

By Order,

REGISTRAR GENERAL

Memo No. HCM.III/16/2014-18/Judl./41A

Dated Shillong the 30th Jan, 2024

Copy to:

- 1. The P.S. to Hon'ble Mr. Justice H.S. Thangkhiew, Chief Justice (Acting), High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 2. The P.S. to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 3. The P.S. to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 4. The Registrar (Administration), High Court of Meghalaya, Shillong for favour of kind information.
- 5. The Registrar (Judicial Service), High Court of Meghalaya, Shillong for favour of kind information.
- 6 The Joint Registrar (Listing), High Court of Meghalaya, Shillong for favour of kind information.
- 7. The Librarian, High Court of Meghalaya, Shillong for favour of kind information and necessary action.
- 8. All Private Secretaries/ Stenographers for information and necessary action.
- 9. Office File

REGISTRAR GENERAL

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